

EMIGRATION ACT 1843

ACT No. XXI. OF 1843

(Rep., Act 13 of 1864)

[11th November, 1843.]

Passed by the Right Hon'ble the Governor General o India in Council, on the 11th of November, 1843.

An Act for regulating the Emigration of Labourers from India to Mauritius.

I. Whereas it has been represented that the demands of the Island of Mauritius for Agricultural labor will by the end of this year be greatly diminished, and it is desirable that effectual measures should be adopted for providing a larger proportion of Female Emigrants to that Island than has been procured under the present system of Emigration, it is therefore enacted, that from and after the 1st day of January next ensuing, Emigration to Mauritius shall only lawfully take place under the provisions of the Act No. 15 of 1842 from the Port of Calcutta.

II. And it is hereby enacted, that it shall be competent to the Governor General in Council to nominate a proper person to act as Protector of Emigrants at Calcutta, and that no Emigrant shall be permitted to embark without a certificate from the Agent appointed by the Government of Mauritius, countersigned by the Protector, to the effect that such person has been engaged by him as an Emigrant to that Island on the part of that such person has been engaged be him as an Emigrant to that Island on the part of the said Government.
